THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) It is reported that some hillmen of the border areas of Manipur have joined the Burma Army.

(b) No.

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MERGER OF JUDICIAL COMMISSIONER'S COURT, VINDHYA PRADESH

◆141. SHRI B. N. DUBE: Will the Minister for STATES be pleased to state whether there is any proposal to merge the Judicial Commissioner's Court in Vindhya Pradesh with the High Court of Allahabad; if so, why?

THE MINISTER FOR HOME AFFAIRS AND STATES (Dr. K. N. KATJU): No, Sir.

(Postponed jrom the 26th August 1953)

AMOUNT SPENT ON SCARCITY AFFECTED AREAS

♦69. SHRI T. R. DEOGIRIKAR: Will the Minister for FINANCE be pleased to state the amount which has so far been spent out of Rs. 15 crores set apart for programmes in scarcity affected areas?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): The provision of Rs. 15 crores in the Plan for the scarcity affected areas relates to the last 3 years of the Plan commencing with the current year. So far a sum of Rs. 15 lakhs has been spent out of the provision of Rs. 4 crores in the current year's budget on this account.

AGENTS OF THE RESERVE BANK OF INDIA

- 71. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:
- (a) how many banks are transacting Government business as agents of the Reserve Bank of India: and
- (b) what are the reasons for selecting those particular banks as agents?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) Two, namely, the Imperial Bank of India and the Hyderabad State Bank, the latter being the agent in Hyderabad State only.

to Questions

(b) The Imperial Bank was managing Government business as banker to Government, prior to the establishment of the Reserve Bank in April, 1935, under an agreement with the Secretary of State for India in Council entered into in terms of section 10(1) of the Imperial Bank of India Act, 1920. Under section 45(1) of the Reserve Bank of India Act, 1934, read with para. 1 of the Third Schedule thereto the Imperial Bank is the sole agent of the Reserve Bank in Part 'A' and Part 'C States.

The appointment of the Hyderabad State Bank as the agent of the Reserve Bank in the Hyderabad State is in implementation of one of the recommendations of the Rural Banking Enquiry Committee, contained in paragraph 9t' of its Report.

RULES FRAMED BY HIGH COURTS

- 72. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:
- (a) how many High Courts have framed rules under sub-section (2) of section 45B and section 45G of the Banking Companies Act for the speedy disposal of winding-up proceedings; and
- (b) the names of the High Courts which have not yet framed the rules?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) and (b). According to the information available with the Government of India, all High Courts of Part A and B States, excepting that of Madhya Bharat, have frair. ed rules under sub-section (2) of section 45B and section 45G of the Bank ing Companies Act, 194.9-

RECEIPT OF PREMIUMS BY FOREIGN AND INDIAN INSURERS

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- 73. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:
- (a) what were the premiums received by foreign insurers in India each year from 1950-51 onwards; and
- (b) what were the premiums received by Indian insurers from foreign countries during the same period?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) and (bl. A statement is placed on the Table of the House.

Statement

The figures of the premium actually received are not available as they are not required to be furnished under the Insurance Act, 1938. The figures given below relate to net premiums (i.e. taking into account reinsurance ceded and accepted) receivable by Insurers.

	1950 (In c	1951 70168 0	1952 f rupees)
Premiums received by Foreign insurers in India	12.15	11 68	Not available
Premiums received by Indian insurers from foreign coun-			
t ries.	7 .70	8.73	Do

EMPLOYEES OF THE CENTRAL GOVERNMENT

- 74. SHRI B. V. KAKKILAYA: Will the Minister for HOME AFFAIRS be pleased to state:
- (a) the total number of employees in the various offices and establishments of the Central Government with their designations, during each of the years 1950, 1951 and 1952 and on 30th April 1953, separately for each office and establishment;
- (b) the total number of employees with their designations, retrenched during each of those years, from each of these offices and establishments separately

- (c) the total number of persons recruited to each of those offices and establishments separately with their designations, during each of those years;
- (d) the number of cases where the retrenched employees were re-employed to fill vacancies:
- (e) whether any unemployment relief was given to the retrenched employees; and
- (f) if the answer to part (e) above is in the affirmative, what was the rate of this payment?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a), (b) and (c). The information is not readily available and its collection would involve labour and time incommensurate with the results to be achieved.

- (d) 10,905 during the year 1950, 9,182 during the year 1951, 6,204 during the year 1952, 1,416 during the period from 1st January 1953 to 30th April 1953.
- (e) No.
- (f) Does not arise.

FIND OF FOSSILS IN THE WORLI HILLS

75. SHRI B. V. KAKKILAYA: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to place a statement on the Table of the Council on the recent find of fossils in the base of the Worli hills, showing their geological and economic importance, if any?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): A statement giving the available information is laid on the Table of the Council.

Statement

The Director, Geological Survey of India has reported that the fossil finds